

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-524

CP No. 29/241- 242/ND/2023

IA-(Co.Act)- 40/2024

IN THE MATTER OF:

Brinderjit Singh Bhatia

.....Applicant

Vs.

Nugreen Energy Pvt. Ltd. & Ors

.....Respondent

SECTION

U/s 241-242

Order delivered on 08.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,

HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Manish Khurana, Adv

For the Respondent :

ORDER

IA-(Co.Act)40/2024:-

Ld. Counsel for the Petitioner is present and submitted that in terms of order dated 21.02.2024, they have served the Respondents and filed the proof of service. However, the proof of service is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. None appears on behalf of the Non-Applicant. List this matter on **31.07.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)